

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 21st day of September, 2004.

Original Application No. 1137 of 2002.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman.

V.K. Gautam S/o Late Sri O.P. Gautam

R/o N.T-III 382, Maitri Nagar, Armapore, Kanpur Nagar.

.....Applicant

Counsel for the applicant :- Dr. K.P. Bajpai
Sri Dharmesh Chaturvedi

V E R S U S

1. Union of India through the Director, Quality Assurance (Armament), H Block, New Delhi.
2. Senior Quality Assurance Officer (SQAE)(A), Armapore, Kanpur.
3. Sri Sunil Anand, Lt. Col. S.Q.A.E (A), Armapore, Kanpur.
4. Sri K.P. Sinha, Commandant (Central Proof Establishment), Itarasi, Distt. Hoshangabad, M.P.

.....Respondents

Counsel for the respondents :- Sri P. Krishna

O R D E R

The O.A is directed against the suspension order dated 29.08.2002 whereby the applicant, CM-II of SQAE (A), Kanpur has been placed under suspension in contemplation of disciplinary proceedings under rule (1) of Rule 10 of CCS (CCA) Rules, 1965. It is stated at the Bar by the learned counsel for the applicant that enquiry report in the case has already been submitted long back but till date the disciplinary proceedings have not been taken to its logical end.

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2. Having heard counsel for the applicant and also having regard to the facts and circumstances of the case, I dispose of the O.A with direction to the Disciplinary Authority to take the disciplinary proceedings to its logical end by taking final decision in the matter within a period of three months from the date of receipt of a copy of this order.

3. There will be no order as to costs.

DAV
Vice-Chairman.

/Anand/